

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date : 23.11.2020

**Misc. Application No. 316 of 2020
(Delay Application)
And
Misc. Application No. 318 of 2020
(Exemption from filing duly affirmed affidavit)
And
Appeal No. 280 of 2020**

Rakesh Kumar Gupta & Ors.Appellants

Versus

Securities and Exchange Board of India ...Respondent

Mr. Salman Khurshid, Senior Advocate i/b Mr. Manish Batra,
Advocate for the Appellant.

Mr. Mustafa Doctor, Senior Advocate Ms. Nidhi Singh and
Ms. Kinjal Bhatt, Advocates i/b Vidhii Partners for the
Respondent.

ORDER:

1. We have heard Shri Salman Khurshid, the learned senior counsel for the appellant through video conference. Put up tomorrow for the arguments of Dr. Mustafa Doctor, the learned senior counsel for the respondent at 11.00 a.m.
2. Parties are directed to take instructions from the Registrar 48 hours before the date fixed in order to find out as

to whether the matter would be taken up for hearing through video conference or through physical hearing.

3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Presiding Officer on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.

Justice Tarun Agarwala
Presiding Officer

Justice M.T. Joshi
Judicial Member

23.11.2020
msb